मैं यह भी जानना चाहूंगी कि यह जो आपने सूची दी है, इसमें से कुछ केसिस इतने ज्यादा गंभीर हैं, जैसे नम्बर 8 पर, नम्बर 10 पर, नम्बर 14 पर, जहां फाल्स और कांट्राडिक्टरी स्टेटमेंट्स के चार्जिज हैं, जहां कमीशन को मिसलीड करने के चार्जिज हैं, क्या ऐसे केसिस में भी आप समझती हैं कि प्रिलिमिनरी इंक्वायरी करने की जरूरत है ?

SHRIMATI MARGARET ALVA . Sir, I can only say that we have to follow the All India Services' requirements because they are appointed as per those rules and I cannot change those rules, no matter, what the charges are. As far as the special question about how many of them have been promoted and so on, I will need notice I will certainly get. the details and send them to the hon. Member.

श्रीमती सुषमा स्वराज : इसमें तो नोटिस की जरूरत ही नहीं है, अगर यह पता है कि इंक्वायरी कितनों के खिलाफ हो गई है, कितने ड्राप हो गए हैं, कितनों के खिलाफ एक्शन हो गया है । यह बहुत बड़ी बात है कि इलेक्शन कमीशन इन्डाइट करता है किसी आफिसर को और उसको रि-एम्प्लायमेंट मिलता है या उसको प्रमोशन मिलती है और मेरी जानकारी में है कि इसमें ऐसे आफिसर हैं जिन्हें प्रमोट किया गया है, जिन्हें रि-एम्प्लायमेंट दी गई है क्योंकि उन्होंने सरकार का साथ दिया था चुनाव के दौरान, इसलिए उनको रि-एम्प्लायमेंट दिया गया है, आफ्टर रिटायरमेंट उनको रि-एम्प्लायमेंट दिया गया है । मंत्री महोदया मना कैसे कर रही हैं? . . (व्यवधान) . . जहां यह फैक्ट है, . . (व्यवधान) . . . इस सूची में उनके नाम हैं जिनको रिटायरमेंट के बाद रि-एम्प्लायमेंट दी गई है ।

SHRIMATI MARGARET ALVA : No officer can be held guilty until and unless in a regular departmental enquiry he is found guilty. *(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Re-employment is not a matter of right. Re-employment is only a matter of favour. *(Interruptions)*

SHRIMATI RENUKA CHOWDHURY : You have not taken action against (hose officers who have been found guilty. When are you going to complete the enquiry against them ? *{Interruptions)* We want the Government to be serious about it. *(.Interruptions)*

"SHRIMATI RENUKA CHOWDHURY : Have they constituted any parameters ? Is there any time-frame programme within which they will execute it? *(Interruptions).*

MR. CHAIRMAN : Please sit down. *(Interruptions).* Let her answer it.

SHRIMATI MARGARET ALVA : I have not given any time-frame programme. *(Interruptions).*

MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

अदेरी ग्राम में सैन्य स्टेशन के लिए भूमि का अधिग्रहण

*444. **श्री महेश्वर सिंह** : क्या प्रधान मंत्री 23 दिसम्बर, 1993 को राज्य सभा में अतारांकित प्रश्न 3120 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश के कुल्लू जिला स्थित अदेरी ग्राम में सैन्य स्टेशन स्थापित करने के लिए भूमि के अधिग्रहण/अंतरण की प्रक्रिया पूर्ण हो गई है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) उक्त सैन्य स्टेशन की स्थापना कब तक कर दिए जाने की संभावना है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री मल्लिकार्जुन) : (क) जी, नहीं ।

(ख) (क) में दिए गए उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता ।

(ग) शिमला जिले के कूम्सू ग्राम को 29 एकड़ और कुल्लु जिले के अवेरी ग्राम की 95.19 एकड़ सरकारी भूमि के हस्तांतरण और अवेरी ग्राम में 273.54 एकड़ भूमि के अधिग्रहण के लिए सरकार को अगस्त और अक्तूबर 1991 में मांग भेजी गई थी। तथापि, राज्य सरकार को निजी भूमि के अधिग्रहण के लिए भूमि अधिग्रहण अधिनियम की धारा 4(1) के अधीन अभी अधिसूचना जारी करनी है। यद्यपि सरकारी भूमि की कीमत जमा की जा चुकी है परन्तु राज्य सरकार द्वारा रक्षा मंत्रालय को औपचारिक रूप से अभी भूमि का हस्तांतरण किया जाना है। थल सेना प्राधिकरणों द्वारा भूमि पर कब्जा किए जाने के बाद ही सैन्य स्टेशन की स्थापना की जा सकती है।

Allocation of Funds under Employment Assurance Scheme

*445. SHRI SATISH PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) What was the allocation of funds Statewise, made under the Employment Assurance Scheme during 1993-94 vis-a vis utilization of funds;

(b) whether Government have reviewed the actual utilization of the funds; if so, what are the salient features thereof; and

(c) whether Government propose to give weightage while allocating funds during 1994-95 to such States which had performed well ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) : (a) to (c) The Employment Assurance Scheme (EAS) is being implemented in 1755 Revamped Public Distribution System (RPDS) Blocks of 23 States and 4 Union Territories (excluding Goa, Punjab, Chandi-

garh, Delhi and Pondicherry which do not have any RPDS Block). The scheme aims at providing assured Employment of 100 days during the lean agricultural season of unskilled manual work to the rural poor who are in need of employment and seeking it. The scheme though targeted for the rural poor is open to all the people in the rural areas who are above 18 years and below 60 years of age. The allocation of funds depend upon the demand and utilisation by the States. The details of allocation and utilisation of funds during 1993-94 is given in Statement. *(See* below).

The progress made in the EAS is reviewed on the basis of the monthly progress reports received from the States/UTs. In addition, a High Level Committee of Secretaries to Government of India has also been constituted to review the progress under EAS. This Committee holds weekly review meetings.

As per the latest reports received from the States/UTs, 32.1 lakh persons have been so far registered under the EAS. 6904 works, which were taken up under EAS, have been completed and another 16689 works are now in progress. 272.46 mandays have so far been generated under the EAS incurring an expenditure of Rs. 115.36 crores till now. Statewise details are placed at Annexure. *[See* Appendix 170, Annexure No. 94]

During 1994-95 also, the release of funds under EAS will continue to be on the basis of :

(a) attendance of workers at the work sites; and

(b) the progress in utilisation of funds already provided.

50% of the available funds with the districts should have been utilised at the time of their applying for the next instalment of funds under EAS.